

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4482

ANSWERED ON:20.12.2012

NATIONAL REHABILITATION AND RESETTLEMENT POLICY

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Union Government can take action against States on noncompliance of the National Rehabilitation and Resettlement Policy, 2007 by the States because it had been formed as a guideline policy only;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) if not, the purpose of formulating such a policy under which the noncompliance does not invite any punitive action; and
- (d) the remedial steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (d): To address various issues related to land acquisition and rehabilitation & resettlement this Department has formulated a revised National Rehabilitation & Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007 and has been circulated to all the GoI/Ministries/Departments and the various States/UTs for its implementation. NRRP-2007 specifies that prior to initiating the acquisition of land for a project, the appropriate Government should inter-alia, take into consideration the alternatives that will minimize the displacement of people due to the acquisition of land for the project, minimize the total area of land to be acquired for the project and minimize the acquisition of agricultural land for non-agricultural use in the project. The policy is in the form of guidelines. To give legal backing to the Policy, this Department has prepared 'The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011'. The LARR Bill, 2011 was approved by the Cabinet on 5th September, 2011. It was introduced in the Parliament on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker Lok Sabha on 13th September, 2011. The Committee after detailed examination has submitted its 31st Report on the above Bill to the Lok Sabha on 17th May, 2012 which was laid in the Rajya Sabha on the same day. The recommendations contained in the 31st Report had been examined in the Department. Based on the recommendations or otherwise, note for the Cabinet for the official amendments to the LARR Bill, 2011 was prepared and sent to the Cabinet Secretariat. The Cabinet Note for the official amendments to the LARR Bill, 2011 was considered by the Cabinet in its meeting held on 28th August, 2012. As per the decision of the Cabinet, the matter was considered by a Group of Ministers (GoM) in its three meetings held on 27th September, 2012, 8th and 16th October, 2012. The GoM has finalized its report and the matter was placed before the Cabinet on 13th December, 2012 and it has approved the said Official amendments to the LARR Bill, 2011. This Department intends to introduce the Official amendments to the LARR Bill, 2011 in the Lok Sabha in the Winter Session of the Parliament.